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(NO. PATNA 885) PATNA, FRIDAY, 24TH JULY 2026

PATNA HIGH COURT

NOTIFICATION

24th July, 2026

No. X-02-2024-1006(R)/A,D. Rules.— In exercise of the powers conferred by **Clause (2) of Article 229 of the Constitution of India**, the Acting Chief Justice of the High Court of Judicature at Patna makes the following amendment in the **Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) Rules, 2021**.

1. *Short title and commencement.*—

- (i) These Rules shall be called **the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) (13th Amendment) Rules, 2026**.
- (ii) It shall come into force with immediate effect and shall apply to such vacancies accrued before and after the amendment.

2. In Part- III, Rule- 5, Sub-rule (ii), the terms “, including those engaged on daily wages” are omitted.
3. In Part- IV, Rule 6, Sub-rule (H)13(B) is substituted with the following:-

Sl. No.	Nomenclature / Classification of posts	Mode of Appointment	Minimum Qualification/ Eligibility Conditions/ Procedure for filling up the post
13.	Regular Mazdoor (Group- C)	B. By selection/ <u>recommendation by Chief Justice/ Judge in terms of “The Patna High Court Judges’ Domestic Help (Modified) Scheme, 2025”.</u> 25% of the sanctioned strength.	Minimum educational qualification of 8 th Pass from a recognized Board/ Institution.

4. In Part- V, Rule 8, the proviso to sub-rule- (3) is omitted.
5. In Part- VI, the terms “or a person engaged on daily wages” appearing in the second proviso to the Rule- 14 are omitted.

By order of the Court,
SHIV GOPAL MISHRA,
Registrar.

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